

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00455/2018**

**Dated Monday the 02<sup>nd</sup> day of April Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

S.V.Kandasamy  
S/o S.Vellayan,  
1-3-5, 3<sup>rd</sup> Street,  
Thiruvalluvar Nagar,  
Anjal Nagar, Near Koodal Nagar,  
Madurai 625 018. .. Applicant

By Advocate **M/s.R.Malaichamy**

**Vs.**

1. Union of India, rep by the Member(P),  
M/o Communications & I.T.,  
Department of Posts, Dak Bhavan,  
Sansad Marg,  
New Delhi 110 001.
2. The Chief Postmaster General,  
Tamil Nadu Circle,  
Anna Salai,  
Chennai 600 002. .. Respondents

By Advocate **Mr.K.Rajendran**

**ORAL ORDER**

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following reliefs:-

“To direct the respondents to grant compassionate allowances to the applicant for which he has submitted a representation dated 17.5.2017 to the 1<sup>st</sup> respondent; and,

To pass further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”

2. Learned counsel for the applicant submits that the applicant is aggrieved by the non-release of compassionate allowance after his removal from service on the basis of disciplinary proceedings. The applicant made Annexure A3 representation/Revision Petition dated 17.5.2017 to the competent authority in this regard. It is submitted that the applicant would be satisfied if the competent authority is directed to consider and dispose of his representation/Revision Petition dated 17.5.2017 in accordance with law and any discretionary power vested with such authority within a time limit to be prescribed by this Tribunal. It is also submitted that the applicant wished to submit a supplementary representation under Rule 14 of the CCS (CCA) Rules.

3. Mr.K.Rajendran takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the applicant is granted liberty to make within a period of two weeks from the date of receipt of a copy of this order, a supplementary representation to the 1<sup>st</sup> respondent who shall thereafter consider

the same alongwith Annexure A3 representation/Revision Petition dated 17.5.2017 of the applicant in accordance with law and discretionary power, if any that may have been vested in him as alleged and pass a reasoned and speaking order within a period of two months thereafter.

5. OA is disposed of with the above direction at the admission stage.

(R.Ramanujam)  
Member(A)  
02.04.2018

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